

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 441 of 2019

IN THE MATTER OF:

Vineet Khosla

...Appellant

Vs

Edelweiss Asset Reconstruction Company Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Pulkit Deora, Advocates.

For Respondents: Mr. Sanjay Bhatt, Advocate with Ms. Kiran Sharma, CS for R-1.

Mr. I. P. S. Oberoi, Advocate for R-2 (RP).

ORDER

23.08.2019: Heard learned counsels for both sides. Heard argument of learned counsel for the Appellant based on the three questions raised at page 22 of the appeal. Counsel for both the sides may file short written submission, not more than three pages, by 28th August, 2019.

Reserved for Judgment.

[Justice A. I. S. Cheema]
Member (Judicial)

[Justice Bansi Lal Bhat]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

am/gc